

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 119

IA Nos. 1448/2024, 1498/2024 1499/2024,
1501/2024, 1447/2024
In
C.P. (IB) No. 178/Chd/HP/2023
(Admitted)

IN THE MATTER OF:

Chandu Ram & Ors.

...Petitioner/ Financial Creditor

Vs.

Jaryal Motor finance Co. Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 60(5), 22(3)(a), 17(1) IBC 2016

Due to paucity of time, the matter could not be taken up today,
hence the matter is adjourned to 08.08.2024.

Sd/-
Court Officer

Preeti
03.07.2024